ACT No. II of 1870.

Passed by the Governor General of India in Council.

(Received the assent of the Governor General on the 14th

January 1870).

An Act to provide for the appointment of additional Subordinate Judges and Munsifs in the Presidency of Fort William.

Preamble.

WHEREAS, by Act XVI of 1868 (to consolidate and amend the law relating to Principal Sadr Amins, Sadr Amins and Munsifs in Bengal, and for other purposes), the Local Government is empowered to appoint a person to the office of Subordinate Judge or Munsif only on the occurrence of a vacancy in such office, and it is expedient to provide for the appointment of persons to such offices in addition to the appointments made under that Act; It is hereby enacted as follows:—

Power to appoint additional Subordinate Judges and Munsifs. 1. Whenever it appears expedient to the said Local Government to appoint a person to the office of Subordinate Judge or Munsif in addition to the Subordinate Judges and Munsifs appointed under the said Act,

in the case of a Subordinate Judge, the Local Government may appoint,

and, in the case of a Munsif, the High Court of Judicature shall nominate, and the Local Government shall appoint,

such person as the Local Government or the High Court (as the case may be) shall think fit:

Qualifications of persons appointed.

Provided that no person shall be so nominated to the office of Munsif unless he possesses the qualifications prescribed by the rules made under section five of the said Act.

2. Every

2. Every Subordinate Judge and Munsif so appears appointed to be deemed a Subordinate Judge, or be deemed pointed, shall be deemed a Subordinate Judge, or Munsif, as the case may be, under the said Act.

Subordinate Judges or Munsifs under Act XVI of 1868.

3. Nothing in this Act shall authorize the Local Previous sanction of Government to increase the number of Subordinate Governor Judgeships and Munsifships without the previous General in sanction of the Governor General of India in Council.